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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

O.A. No. 821 OF 1994

Date of decision: April 27, 1995.

Dillip Kumar Mohanty ... Applicant
Vrs.
Union of India & Others ... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not? No.
2. Whether it be circulated to all the Benches of the N. Central Administrative Tribunals or not?

15/4/95
(H. RAJENDRA PRASAD)
MEMBER (ADM.)

27 APR 95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No.821 of 1994

Date of decision : April 27, 1995.

CORAM:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

..

DILIP KUMAR MOHANTY,
aged about 36 years,
son of late Arjun Kumar Mohanty,
at present working as Upper
Division Clerk, In the Regional Office of
the Coal Mines Provident Fund, 61 Ganganagar,
Unit-6, Bhubaneswar-1 at present resident of
village Jagamara, PO/PS Khandagiri, Bhubaneswar,
District-Khurda.

... Applicant

By the Advocate : M/s. Deepak Mishra, R.N.Naik,
A.Deo, B.S.Tripathy, P.Panda,
D.K.Sahu, P.K.Mishra,
M.P.J.Ray, Advocates.

Vrs.

1. Union of India represented through
its Secretary to Government of India,
Ministry of Coal, Sastri Bhawan,
New Delhi-110 001.
2. Joint Secretary-cum-Finance,
Advisor, Government of India,
Ministry of Coal, Sastri Bhawan,
New Delhi-110 001.

... Respondents

By the Advocate : Mr. Uma Ballav Mohapatra,
Additional Standing Counsel
(Central).

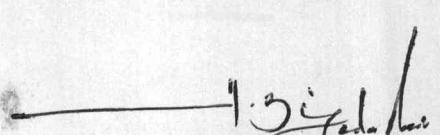
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O R D E R

H. RAJENDRA PRASAD, MEMBER (ADMN.) The petitioner in the present case is an Upper Division Clerk in the Office of the Assistant Commissioner, Regional Coal Mines Provident Fund, Bhubaneswar. The applicant challenges the order issued by the Coal Mines Provident Fund Commissioner, Dhanbad, placing him under suspension and also prays for the grant of an interim relief of 75 per cent of his pay by way of Subsistence Allowance.

2. The Coal Mines Provident Fund Organisation is a statutory body established under the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948. A notification under Section 14(2) of the Administrative Tribunals Act, 1985, has not so far been issued placing this organisation under the jurisdiction of this Tribunal. This Bench has, therefore, no jurisdiction to deal with this application.

3. The application is dismissed as lacking jurisdiction.


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

KNM

27 APR 95